

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Company Appeal (AT) (Ins) No.789 of 2019**

**IN THE MATTER OF:**

**Shaji Purushothaman**

**...Appellant**

**Versus**

**Edelweiss Asset Reconstruction Company Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant:**

**Shri Abhijit Sinha, Shri Varun Jamwal, Shri Akhil Sachar and Shri Keriuppen, Advocates**

**For Respondents:**

**Shri R.P. Agrawal and Shri Prateek Kushwaha, Advocates (Respondent No.1)**

**ORDER**

**05.08.2019** Issue Notice. Requisite along with process fee, if not filed, be filed within two days. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Advocate Shri R.P. Agrawal on his own appears and states that he has instructions on behalf of Respondent No.1 - Edelweiss Asset Reconstruction Company Ltd. He may file his Vakalatnama.

Respondent No.1 to file Reply within a week. Appellant to complete service on other Respondents.

Dasti service is allowed.

Counsel for the Appellant is seeking Interim Orders. The same may be considered after service on the Respondents on 19<sup>th</sup> August, 2019.

List the matter on 19<sup>th</sup> August, 2019.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/gc*